

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI



C. P. NO. 98(ND)2009
CA. NO.

PRESENT: SH. M.K.HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017**

NAME OF THE COMPANY: Alan Edmerd Birch & Ors. V/s. M/s. Werm India Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Anshul Singhal	Adv.	for ptnr.	
2.	Krishnendu Datta	}	Adv. for Respondents	
3.	Siddharth Sharma			
4.	Shantanu Parashar			

ORDERS

Learned Counsel for the parties are present. Ld. Counsel for the respondent has stated that the petitioners have set up a new case in the rejoinder and, therefore, he may be permitted to file the surrejoinder to rebut the pleadings of the respondents. Taking into consideration the submission of the Ld. Counsel for the respondents, it is directed that he shall be at liberty to file the surrejoinder within a period of two weeks with an advance copy to the Ld. Counsel representing the other side.

List for arguments on 21.3.2017.

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(M.K. Hanjura)
Member (Judicial)